

FIR No. 274/18  
PS: Civil Lines  
U/s: 307/34 IPC  
Aarpia Vs. State

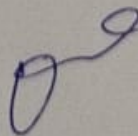
21.07.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.  
Ld. Counsel for applicant/accused Aarpia.

1. This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Aarpia, seeking interim bail for 45 days in view of the various criterias laid down by Hon'ble HPC and also on merits. Reply filed. Copy supplied.
2. Trial of this case is pending in the court of undersigned and is at the stage of prosecution evidence.
3. The applicant is booked for the offence u/s 307 IPC on the allegations that he in connivance with co-accused Ritvik with intention to cause death of complainant/victim gave him stab injuries.
4. Ld. Counsel for applicant submits that co-accused Ritvik has already been granted regular bail by the Hon'ble High Court vide order dated 24.12.2019. The applicant is in JC since 26.11.2018 and due to Covid-19 situation, the court may take time in resuming its normal functioning due to which the matter will take time to proceed further.
5. Ld. APP submits that the applicant cannot claim bail in view of criteria laid down by Hon'ble HPC as a matter of right and on merit, there are serious allegations against him, therefore, he be not admitted on bail.

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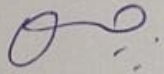


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5. I have considered the submissions made by Ld. APP & Ld. Counsel for applicant/accused and perused the record.

6. As per the report of Jail Superintendent, the applicant is also booked in one more case bearing FIR No.144/17, PS Subzi Mandi, U/s 25/54/59 Arms Act, in which he is on bail. His conduct in jail is satisfactory. Co-accused Ritvik is already on regular bail, hence, considering all the facts and circumstances of the case and keeping in view the directions passed by the Hon'ble Apex Court in "W. P. (C) No. 01/2020" and further directions issued by Hon'ble Delhi High Court in "**Shobha Gupta & Ors Vs. Union of India & Ors**", applicant is admitted on interim bail for 45 days, from the date of release, subject to furnishing of personal bond to the tune of Rs. 10,000/- and surety bond of like amount to the satisfaction of this court. Applicant shall surrender before the concerned Jail Superintendent immediately after expiry of period of interim bail.

The application is disposed off accordingly.

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi  
21.07.2020

FIR No. 260/16  
PS: DBG Road  
U/s: 498-A/302/304-B/34 IPC  
Vicky Vs. State

21.07.2020

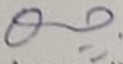
Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.  
Ld. Counsel for applicant/accused Vicky.

The present application u/s 439 Cr.PC has been filed on behalf of applicant/accused Vicky, seeking regular bail. Reply filed by the IO. Copy supplied. As per contents of the application as well as conceded by Ld. Counsel for applicant that presently the applicant is on interim bail vide order dated 04.06.2020, passed by Ld. ASJ and the said interim bail is to be extended till 31.08.2020 in view of the judgment passed by the Hon'ble Delhi High Court in Writ Petition No. 3037/20 dated 13.07.2020. He further submits that the present application for regular bail of the applicant be kept pending till 31.08.2020 and he be given liberty to move formal application seeking extension of interim bail of the applicant in view of the above judgment of Hon'ble Delhi High Court.

At his request, the present application is kept pending for 31.08.2020. Applicant is at liberty to move the application as submitted by, as advised to him.

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi  
21.07.2020

CC No. 274/19  
PS: Crime Branch  
U/s: 18/27 Drugs and Cosmetics Act  
Bijender Singh Vs. State

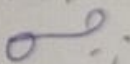
**21.07.2020**

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. Addl. PP for State.  
Ld. Counsel for applicant/accused Bijender Singh.

Ld. Counsel for applicant/accused submits that he wants to move bail application for the accused in connected complaint case bearing No. 427/19, therefore, he request that the present application be adjourned for tomorrow i.e. 22.07.2020.

At request on behalf of applicant's counsel, the present application is adjourned for **22.07.2020**.

  
(Charu Aggarwal  
ASJ-02/Central Distt  
THC/Delhi-21.07.2020)

CC No. 427/19

PS: Crime Branch

U/s: 18 (A) (i)/18 (C)/18(a)/27/28 Drugs and Cosmetics Act

Bijender Singh Vs. State

**21.07.2020 - At 01:00 PM**

**Fresh bail application u/s 439 Cr.PC received on the official e-mail ID i.e. [readerasj02central@gmail.com](mailto:readerasj02central@gmail.com) of this court at 01:00 PM. It be checked and registered.**

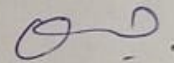
**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Ld. Counsel for applicant/accused Bijender Singh.

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Bijender Singh, seeking interim bail. Reply be called from the IO for tomorrow.

Put up on 22.07.2020.



(Charu Aggarwal)  
ASJ-02/Central Distt.  
THC/Delhi-21.07.2020